GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:4160
ANSWERED ON:21.12.2005
RECOMMENDATIONS OF HOTA COMMITTEE
Meghwal Shri Kailash;Purandeswari Smt. Daggubati

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

to the reply given to Unstarred Question No. 2325 dated December 15, 2004 and state:

- (a) whether the Government has taken any action on any of the recommendations of the Hota Committee on Civil Services reforms;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether assessment of utilisation of the services of civil servants has not been made;
- (e) if so, the reasons therefor;
- (f) whether the Government has received any suggestions regarding recruitment in Central services after serving in the Armed Forces for a certain period of time; and
- (g) if so, the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

- (a) to (e): After a detailed examination of the recommendations made by Hota Committee on Civil Service Reforms and other Committees, Government of India has decided to replace the present writing of Annual Confidential Reports by Performance Appraisal Reports through which more objective evluation of the performance of officers would be possible. Performance Appraisal will also be utilized as a mechanism for career development and form a basis for promotions, empanelment and postings. It has been decided that mandatory mid-career training for IAS Officers will be introduced for upgradation of their skills and improving the quality of governance. Further, it has also been decided to introduce Prime Minister's Awards for Excellence in Public Administration for the civil servants starting from next year to motivate them for achieving excellence in administration and to recognize innovative work done by them.
- (f) & (g): There is a provision in the Civil Services Examination Rules for relaxation of upper age limit upto a maximum of three years for appearing in the Civil Services Examination to Defence Services Personnel disabled in operations, and upto a maximum of five years in the case of ex-servicemen including Commissioned Officers and ECOs/SSCOs who have rendered at least five years military service as on 1.8.2001.